

members of the Committee on Public Accounts for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987”.

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987.”

The motion was adopted.

(iii) **Committee on public accounts**

SHRI RAJMANGAL PANDE (Deoria):

I beg to move :

“That this Houses do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

MR. SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) **Committee on public undertakings**

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of

the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987.”

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987.”

The motion was adopted

(v) **Committee on public undertakings**

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

MR. SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate Seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) **Committee on the welfare of scheduled castes and scheduled tribes**

SHRI K. D. SULTANPURI (Simla) :
Sir, I beg to move :

"That the member of this House do proceed to elect in the manner required by subrule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1986, and ending on the 30th April, 1987."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by subrule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(vii) Committee on the welfare of scheduled castes and scheduled tribes.

SHRI K. D. SULTANPURI (Simla) :
Sir, I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate

to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

BUSINESS ADVISORY COMMITTEE

[English]

Twenty second Report.

THE MINISTER OF STATE IN
THE DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS (SHRI GHULAM NABI
AZAD) : Sir, I beg to move :

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 21st March, 1986."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 21st March, 1986."

The motion was adopted.

12.11. hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to direct National Mineral Development Corporation to set up a tin factory in Bastar district of Madhya Pradesh.

SHRI MANKURAM SODI (Bastar) :
Mr. Speaker, Sir, I want to give the following information under the Rule 377. There are huge tin deposits in Bastar district of Madhya Pradesh. They are spread over in dense forest with a length of 35 to 36 miles and a breadth of 20 to 25 miles. Nobody knew about it before. But today some smugglers are exploiting these mines with the help of local people for their nefarious purposes and thus out of their greed, the local people are being encouraged to steal this national wealth by offering them better wages. The State Mineral Corporation is unable to control